MR. CHAIRMAN: What is the question?

SHRI PIYUSH GOYAL: Sir, my question is: Is the Government considering to start opening these centres and also to increase the allocation of funds to fullfil this Constitutional responsibility?

SHRI MUKUL WASNIK: Sir, I would, once again, like to emphasise that the Scheme as of now is to assist organizations which would like to take up this activity and the Government on its own has not been opening such centres. But, nevertheless, I would like to emphasize that we are coordinating not only with the Ministry of Social Justice and Empowerment, but also with the Ministry of Youth Affairs and Sports, Ministry of Human Resource Development and the Ministry of Health and Family Welfare. So, different Ministries are being involved in ensuring that there should be awareness about the issue of drug abuse. We also take up different activities from the Ministry and the Ministry of Health has also started 122 such drug de-addiction centers. We are addressing the issue with total concern and we are attending to that, but I would like to mention here that after communicating the notional allocation to the States in the month of June, so far we have not received any proposal from any State.

श्री नरेन्द्र कुमार कश्यप: मान्यवर, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि सरकार के द्वारा नशा मुक्ति केन्द्रों पर जो सहायता दी जाती है, उस सहायता के बदले में नशा मुक्ति केन्द्रों का लाभ कितने लोग उठा पाए हैं?

श्री **मुकुल वासनिक**: सर, नशा मुक्ति केन्द्रों से कितने लोगों को लाभ पहुँचा है, यह आँकड़ा अब बताना मेरे लिए संभव नहीं है। लेकिन मैं, समझता हूँ कि हमारा प्रयास यह होता है कि हम अलग-अलग जिलों में इस तरह के सेंन्टर्स खोलें ताकि वहाँ पर जो लोग नशीले पदार्थों के सेवन में ग्रसित हैं, उनको हम नशा मुक्त करने की दिशा में कुछ सहायता प्रदान कर सकें।

श्री **नरेन्द्र कुमार कश्यप**: मान्यवर, क्या इसकी जानकारी माननीय मंत्री जी को है कि ...

श्री सभापति: आपका सवाल हो गया।

श्रीमती **विध्नव उाकुर**: सर, मैं माननीय मंत्री जी से यह जानना चाहती हूँ कि यह नशा स्टूडेंट्स में बड़ी तादाद में जा रहा है, तो क्या इसके लिए कोई Awareness Camp के लिए इन्होंने अपने मंत्रालय में बजट रखा है, ताकि ये स्टेट्स को कह सकें? मैं यही जानना चाहती हूँ। ...(व्यवधान)...

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Illegal installation of Mobile Towers

- *427. DR. JANARDHAN WAGHMARE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether some telecom operators, especially in the private sector, are not complying with the stipulated norms/guidelines regarding installation of towers in the country, thereby causing various types of hazards to the public;

- (b) if so, the reasons therefor; and
- (c) the steps taken/being taken by Government in this regard?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) and (b) Sir, Mobile Towers are being installed by the Telecom Service Providers based on siting clearances issued by Wireless Planning and Coordination Wing of Department of Telecommunications (DoT). With respect to siting clearances, no case of non-compliance has been reported to the Government.

As per terms and conditions of Unified Access Service license, the licensee is required to ensure that the telecommunication installation carried out by it should not become a safety hazard and is not in contravention of any statute, rule or regulation and public policy.

Accordingly, before installation of towers, Service providers are required to obtain necessary clearances from concerned Municipal Authorities/local bodies wherever required. State Governments/Municipal Authorities have formulated their own policy for grant of permission for installation of mobile towers stipulating structural safety norms and levy/fee etc. Some of the Municipal Authorities/local bodies have reported non-compliance of their guidelines by mobile operators. Many aggrieved Telecom Service Providers/Infrastructure providers have approached the various Courts to set aside the orders of the State Government/local bodies regarding charging of exorbitant levy and other issues. Complaints have also been received by the Government regarding fear of health hazards from radiation of mobile towers.

- (c) To avoid health hazard from radiation of Mobile Towers, Department of Telecommunications (DoT) has issued instructions to all the Access Service Providers to conform to the limits of radiation as prescribed by International Commission on Non Ionising Radiation Protection (ICNIRP) from time to time. Latest detailed instructions have been issued *vide* DoT letter no. 800-15/2010-VAS dated 8.4.2010, which *inter-alia* States that:
 - (i) All Base Station Transceivers (BTSs) should be self-certified as meeting the radiation norms. Self-certification is to be submitted to respective Telecom Enforcement Resource and Monitoring (TERM) Cells of DoT by 15.11.2010.
 - (ii) All new BTS sites should start radiating only after self certificate has been submitted to relevant TERM Cells.
 - (iii) The TERM Cell will test upto 10 per cent of new BTS sites randomly at its discretion. Additionally, BTS sites against which there are public complaints shall also be tested by TERM Cell.
 - (iv) If a site fails to meet the Electro Magnetic Radiation criterion, a penalty of Rs. 5 lakh shall be levied per BTS per service provider. Service providers must meet the criterion within one month of the report of TERM Cell in such cases, after which site will be shut down.

Further, Telecom Regulatory Authority of India (TRAI) has started pre-consultation process on "Telecom Towers and Relates Issues" on 5th February, 2010, for seeking stakeholders comments. Based on the inputs received from stake holders, TRAI is contemplating to float a consultation paper on the issues pertaining to telecom towers.

Growth of cities

†*428. SHRI RAM JETHMALANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that cities are growing rapidly in the country;
- (b) if so, the reaction of the Government in this regard;
- (c) the average annual growth rate of cities across the country during the last one decade; and
- (d) whether the pace of development of basic amenities is also speeding up alongwith growing urbanization?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

- (b) The process of urbanization is driven by demographic and economic factors and increasing urbanization is an indicator of economic growth.
- (c) The average decadal growth rate for 1991-2001 for cities was 31.3% according to the Census of India.
- (d) The rapidly growing urban population has led to tremendous pressure on civic infrastructure and essential services. As per the 54th round of the National Sample Survey, 9% of urban households were not being served either by tap or tube-well or hand pump. 26% households had no latrines. Out of total waste generated in the million plus cities, hardly 30% was treated before disposal.

NIS trainers for States

- †*429. SHRI RAGHUNANDAN SHARMA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether the services of National Institute of Sports (NIS) trained trainers are provided by Sports Authority of India for States;
 - (b) if so, the reasons for discontinuing it now;
 - (c) whether these services would be started again; and
- (d) whether Government is contemplating any scheme to get maximum achievement in the prevalent games of the States by giving intensive training to tribal boys and girls of 9 to 14 years for honing their hidden sports talent?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) to (c) Yes, Sir. The Sports Authority of India (SAI) provides coaches to State Governments

[†]Original notice of the question was received in Hindi.